

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IB/36/ND/2024

IN THE MATTER OF:

Yes Bank Limited	...	Applicant
Versus		
Kkspun India Limited	...	Respondent

under Section 7 (IBC) Code, 2016

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Hashmat Nabi, Adv.
For the Respondent	:

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically and submits that they received a copy of the application and seeks one week time to file reply. One week time is granted. Let this matter be posted to **10.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)